

Government of Jammu and Kashmir
Power Development Department
Civil Secretariat, Jammu/Srinagar

Notification
Jammu, the 15th February, 2024

S.O. 106.-In exercise of the powers conferred by section 70 of the Information Technology Act, 2000 (21 of 2000), the Government of Jammu and Kashmir, hereby, declares the Supervisory Control and Data Acquisition System (SCADA) at State Load Despatch Centre, Jammu & Kashmir and the computer resources of its associated dependencies to be protected systems for the purpose of the said Act, and authorizes the following personnel to access the protected systems; namely: -

- a. Any designated employee authorized by the Jammu & Kashmir Power Development Department;
- b. Any authorized team members of contractual managed service provider or third-party vendor who have been authorized by the Jammu and Kashmir Power Development Department for need-based access; and
- c. Any consultant, regulator, government official, auditor and stakeholder authorized by the JKPDD on case to case basis.

By order of the Government of Jammu and Kashmir.

Sd/-

(H. Rajesh Prasad) IAS
Principal Secretary to the Government

Dated: 15.02.2024

No.:PDD-STOPMU/71/2022-03-PDD

Copy to the

1. Secretary, Ministry of Power, Government of India, New Delhi.
2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
3. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
5. Director Information, J&K, Jammu with the request to publish the S.O. in the leading local newspapers of Srinagar/Jammu.
6. Managing Director, JKPTCL, J&K.
7. General Manager, Government Press, Srinagar/Jammu for its publication in the next issue of Government Gazette.
8. Private Secretary to Principal Secy. to Government, Power Development Department
9. I/C Website (PDD).
10. S.O file/stock file (w.2.s.c.).

(Ankush Hans) JKAS
Deputy Secretary to the Government

14/02/2024